

# ACT NO. XXV. OF 1836.

*Passed by the Right Hon'ble the Governor General of India in Council,  
on the 31st October 1836.*

I. It is hereby enacted, that it shall be lawful for the Governor, or Governor in Council of any Presidency, to declare any Port within the Territories of such Presidency, a Warehousing Port.

Government of Presidencies to declare Warehousing Ports.

II. And it is hereby enacted, that it shall be lawful for any person who imports Goods into any such Warehousing Port, to lodge such Goods in any Public Warehouse, or in any Private Warehouse, licensed in the manner hereinafter described.

Importers may then Warehouse.

III. And it is hereby enacted, that applications shall be made for the admission of such Goods into such Warehouses as aforesaid in the Form A attached to this Act, and the said Form shall be signed by the Importer, Owner, or Consignee; and no Goods shall be lodged in any such Warehouse until they shall have been assessed for Customs Duty, according to the Rules in force at the place of importation, and the Keeper of every such Warehouse shall be answerable for the weight or guage reported by the Custom House Officers, who shall have assessed the said Goods, deducting the wastage hereinafter allowed.

Making application in Form A, annexed. Goods first to be assessed for Customs Duty. Warehouse-keeper to be answerable for weight or guage of the Custom House, allowing for wastage. 1836

IV. And it is hereby enacted, that when Goods shall be passed by tale or by package, every omission or misdescription tending to injure the revenue, shall be an offence punishable with fine, not exceeding ten times the greatest amount of duty which could have been lost to the Government in consequence of such omission or misdescription; and if Goods shall have been overstated in quantity or value, the error may be rectified prior to the lodging of the said Goods in such Warehouse as aforesaid, but not after the said Goods have been so lodged.

Misdescription of Tale Goods or Packages to injury of revenue punishable by fine of ten times the loss. Error of overstatement may be rectified before, not after entry into Warehouse.

V. And it is hereby enacted, that no packages of Goods shall be admitted into any Public or Licensed Warehouse unless numbered and marked in plain and legible characters, with the initials of the Owner, Importer or Consignee, and with a description of Goods contained therein.

Packages to be marked and numbered before reception into Warehouse.

VI. And it is hereby enacted, that upon Goods Warehoused under the provisions of this Act, when the Import Duty chargeable shall exceed the sum of one hundred Rupees, the Importer or Consignee shall be allowed to execute a Bond for the amount of duty chargeable in the Form hereunto annexed marked B; and when such Bond shall have been executed, the Goods shall be allowed to remain in Warehouse for a period not exceeding fifteen months, without being liable to the demand of Import Duty thereon. And the Bond to be taken under this Section, shall be for twice the amount of Import Duty assessed on the Goods: and shall stipulate for interest to be payable from the date of the demand of any sum due on account of the Goods at such rate not exceeding six per cent., as shall be fixed by the Board or other controlling authority of Customs: and the Party executing the same, shall be bound thereby for the payment of all Duties and Charges that shall be claimable on account of the Goods, and of any penalties that may be incurred for violation of the Custom Laws in respect to the same.

When the Duty exceeds 100 Rs. Bond may be executed for it in Form B. And Goods may then remain in Warehouse for fifteen months without demand of Duty. Bond to be for twice the Duty and to bear interest from the date of demand. The Obligeo to be bound for all duties and charges claimable on the Goods and for all penalties.

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But Collector to have power to proceed against the Goods or under the Bond at his option.

And to detain Goods and sell after ten days if the demand be not paid.

Proceeds of Sale to be written off on the Bond.

And surplus paid over to the Owner of the Goods.

No transfer to bar this process.

After fifteen months the Board may renew the Bond for other fifteen months.

Goods re-landed from a Vessel put back may be Warehoused without Bond and re-shipped under the previous Settlement of Duties.

Exception.

Reserved Duty on re-export to be chargeable on removal of Goods for Shipment and Bonds to be cancelled on payment thereof.

On removal otherwise than for re-export, or if not cleared in time full Import Duty to be levied with interest and charges.

And Collector may cause Goods to be sold in satisfaction if not paid in ten days.

Removal of Goods to be noted in the Bond with particulars.

VII. Provided always, that if any Owner, Importer, or Consignee shall omit to pay any duty or penalty that may fall due on account of Goods Warehoused under this Act, it shall be lawful for the Collector of Customs at his option, either to proceed upon the Bond, or to cause such portion of the Goods Warehoused on account of which the duty or penalty may be demanded, as to him may seem fit to be detained, in satisfaction thereof; and if the demand be not discharged within ten days from the date of such detention (due notice thereof being given to the Importer, Owner, or Consignee) the Goods so detained shall be liable to be sold in satisfaction of the demand. And the proceeds of any sale so made of Goods detained, shall be written off upon the Bond in discharge thereof to the amount received less the charges of the sale; and if there be any surplus obtained from such sale beyond the amount demanded, such surplus shall be paid over to the Owner or Consignee of the Goods, and no transfer or assignment of the Goods shall prevent the Collector from proceeding against the Goods in the manner above provided for, any demand of Customs Duties or Penalty claimed thereon.

VIII. And it is hereby provided, that if at the end of fifteen months the Owner or Consignee of Goods shall desire to keep them in Warehouse for a further period, the Board or other controlling authority of Customs shall be competent to permit him so to keep them for a like further period not exceeding fifteen months, on the Bonds being renewed by the parties applying for the same.

IX. And it is hereby enacted, that when a Vessel after having cleared from the Port shall return, and the Owners, Agents, or Shippers of the Cargo of such Vessel or any part thereof, shall desire to land the same for re-export, such Goods shall be admitted to Warehouse, and being so declared and registered, re-export may be made thereof under the previous Settlement for Duty, unless the bottom in which the re-export is made be one on account of which the Goods are chargeable with increased Duty, in which case the Goods shall be chargeable only with the difference, and no Bond shall be taken on account of Duties for such re-landed Goods unless the Goods should be liable to duty on being passed through the Custom House for Importation.

X. And it is hereby enacted, that upon the re-exportation by Sea of Goods Imported and Warehoused under Bond for the Duty, as provided in this Act, within the period during which such Goods are by this Act permitted to continue in Warehouse, and upon payment of all reserved Duty which may be due on account of such Goods, and of any charges or penalties that may have been incurred on account of the Goods, the Bond executed at the time of lodging the Goods in Warehouse, shall be deemed to have been discharged and be cancelled accordingly.

XI. And it is hereby enacted, that if any Goods lodged in Warehouse, in the manner aforesaid shall be removed or taken from the Warehouse otherwise than for exportation by Sea, or if the Goods be not cleared from the Warehouse and exported at the expiration of the time during which such Goods are permitted by this Act to remain in Warehouse, the Collector of Customs shall demand the full amount of Import Duty chargeable thereon, and any charges or penalties that may have been incurred. And if the amount so claimed, be not paid within ten days from the date of the demand, the Collector of Customs shall be entitled to realize the same either by putting the Bond in suit, or at his option, by causing the Goods, or any sufficient portion thereof, to be sold in satisfaction of the demand.

XII. And it is hereby enacted, that whenever any Goods Warehoused and Bonded as aforesaid, shall be removed from any Public or Licensed Warehouse, the Collector of Customs shall cause such removal to be noted on the back of the Bond, and every note so made, shall specify the quantity and description of Goods removed, the purposes for which they have been removed, the date of removal, and name of the person removing them, and the number and date of the Export Pass under which they have been taken away if removed for exportation by sea; and of the Import Pass or Order if removed for importation and the amount of duty paid.

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XIII. And it is hereby enacted, that a Register shall be kept of all Bonds entered into for Customs Duties on Goods Warehoused as aforesaid, and entry shall be made in the said Register of all particulars prescribed in the preceding Section of this Act, as to be noted on the Bond, and when the Register shall show that the entire quantity of the Goods covered by any Bond has been withdrawn from Warehouse either through importation and the payment of Duties, or through re-exportation by Sea and payment of the reserve Duties upon such re-export, it shall then be competent to, and be the duty of, the Collector of Customs to cancel the Bond as discharged in full, and to deliver it so cancelled to the Parties who shall have executed, or who shall be authorized to receive the same.

And the same particulars to be Registered in the Register of Bonds.

When Registry shews all the Bonded Goods to have been cleared out Bond to be cancelled—

And returned to the Obligee.

XIV. And it is hereby enacted, that the Warehouses of the Custom House, together with such other Buildings as shall be directed by the Governor in Council, or Governor of the Presidency, or Settlement, shall be Public Warehouses for the reception of the Goods under the provisions of this Act. And every Public Warehouse shall be under the lock and key of the person whom the Governor, or Governor in Council of the Presidency, shall appoint to be Keeper of such Warehouse; and such Keeper shall be responsible for all duties connected with the charge of Goods, their reception into, and delivery from, the Warehouses.

The Custom House Godowns and other Government Godowns to be Public Warehouses.

These to be under the Collector's or Warehouse-keeper's key.

XV. And it is hereby enacted, that the Board or other controlling authority of Customs, shall determine what Goods shall be admitted into every Public Warehouse, in what manner, and on what terms; and shall, from time to time, fix rates of hire for every Public Warehouse, or for the custody of Goods therein, and a Table of the Rates so fixed, shall be placed in a conspicuous part of every such Warehouse.

Board to determine what Goods are to be receivable into Public Warehouse, and the terms and rates of Warehouse rent or hire.

Table of Rates to be exposed conspicuously.

XVI. And it is hereby enacted, that the Owners or Consignees of Goods lodged in a Public or Licensed Warehouse under this Act, or their Agents, shall have access to their Goods at any time, within the hours of business, in the presence of a Custom House Officer, who shall be deputed to accompany them, upon their making application in writing to the Collector of Customs, or to the Warehouse-keeper for the purpose.

Owners to have access to their Warehoused Goods, attended by a Custom House Officer during business hours.

XVII. And it is hereby enacted, that the expenses of carriage, packing, and stowage of Goods, on their reception into, or removal from, a Warehouse shall, if paid by the Collector or Warehouse-keeper, be chargeable on the Goods, and be defrayed by the Owners or Consignees, in like manner as the Customs Duties before the Goods are removed. And if the Goods be lodged in a Public Warehouse, the Owners or Consignees, shall further pay monthly the Rent and Warehouse Dues on receiving a Bill or written demand from the Collector or Warehouse-keeper for the same. And if the Bill for Rent or Warehouse Dues, be not discharged within ten days from the date of presentation, the Collector of Customs shall have power, (any private transfer or assignment of the Goods notwithstanding) to cause to be sold by Public Auction such sufficient portion of the Goods as he may select in liquidation of his demand. And the Owners and Consignees of Goods shall not be entitled to claim from the Collector of Customs, or Warehouse-keeper, any compensation for any loss that may occur while the Goods are passed into, or out of, the Warehouse, or while they remain therein, unless such loss or injury shall be proved to have been occasioned by the wilful act or neglect of the Warehouse-keeper, or his Officers, or of the Officers of Customs.

Expenses of carriage, packing, &c. are to be borne by the Owners.

And to be realized as Customs Duties.

Bill for Rent to be sent in monthly.

And if not paid in ten days Goods may be sold in satisfaction.

Collector not answerable for loss, by fire or other accident, nor for damage.

XVIII. And it is hereby enacted, that allowance shall be made for the wastage of Goods deposited in Warehouses according to the following Table, as the rate of wastage for one year, and the Import Duty shall be settled on the quantities registered at the time of Importation, wastage at these rates notwithstanding:

Wastage to be allowed as per Table.

Table

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Table of Wastage to be allowed upon Goods when applied to be removed either from Public or Private Licensed Warehouses.

Description of Goods.		Rate of Wastage.
Alkali,	...	5 per cent.
Alums,	...	3 "
Aromatic Seeds,	Anise,	3 "
	Coriander,	3 "
	Cummin,	3 "
	Calizerah,	3 "
	Cardamums,	3 "
	Jowain,	3 "
Beetlenut,	...	7½ "
Brimstone,	...	3 "
Camphor,	...	2 "
Coffee,	...	5 "
Copperas or Green Vitriol,	...	5 "
Cotton Wool,	...	2 "
Dry Ginger,	...	10 "
Gums and Drugs, not otherwise specified,	...	3 "
Iron wrought Bars,	...	3 "
Indigo,	...	5 "
Kutch or Terra Japonica,	...	3 "
Lac, Lake Stick and Seed,	...	3 "
Long Pepper and Long Pepper Root,	...	3 "
Oils, Essential and Fragrant,	...	8 "
Resin or Dammer,	...	7½ "
Sago,	...	4 "
Sugar,	...	4 "
Salt Petre,	...	4 "
Soap,	...	3 "
Silk,	...	5 "
Spices,	Cloves,...	8 "
	Cinnamon,	2 "
	Cassia,...	2 "
	Mace,...	3 "
	Pepper,...	6 "
	Pimento or Allspice,	2 "
Tobacco, unprepared,	...	5 "
Turpentine,	...	8 "
Tutenague,...	...	2 "

Wines and Spirits in Casks—a deduction for ullage of 10 per cent. shall be allowed at the time of being received into Warehouses.

Board may License any Private Warehouses.

License to be revocable at pleasure unless otherwise stipulated.

Applications for License for Private Warehouses to be in Form C, with particulars filled up.

Collector or Warehouse-keeper to have access to all Licensed Warehouses for himself and his Officers.

Proprietors refusing admittance—

XIX. And it is hereby enacted, that the Board or other Controlling Authority of Customs, shall have power to License Warehouses belonging to private persons for the reception of Goods, with duty bonded under the rules of this Act, in like manner as prescribed for Public Warehouses; and every License so granted to a Private Warehouse, shall be liable to be revoked at pleasure by the Board, or other Controlling Authority of Customs, unless otherwise specifically stipulated in the License.

XX. And it is hereby enacted, that applications for Licenses for Private Warehouses, shall be drawn up in the Form marked C, annexed to this Act, and shall specify the particulars therein stated and the situation of the Warehouses, and their distances respectively, from the Custom House in English Yards.

XXI. And it is hereby enacted, that the Collector of Customs, or other Warehouse-keeper, shall have access for himself, or for any Officer he may depute for the purpose, to any Private Warehouse licensed as above. And if the Proprietor thereof shall not open the same when required, or shall refuse to admit the Collector or Warehouse-keeper, or the Officer of either upon demand made, at any time within the hours of business at the

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the Port, the Proprietor of the Warehouse shall be liable to a fine not exceeding One Thousand Rupees, and further to have the License for the Warehouse cancelled and withdrawn, and all Bonds executed for Duty chargeable upon Goods therein deposited, shall become due and be put in suit for the levy of the Duty and other demands of Customs, after seven days shall have passed from the date when the Collector of Customs or Warehouse-keeper shall give notice of any License being withdrawn.

Subject to penalty of 1000 Rs. and withdrawal of License.

Bonds for Duty to be put in suit seven days after notice of such penalty or of withdrawal of License.

XXII. And it is hereby enacted, that if Goods lodged in a Private Warehouse shall be found to be deficient at the time of delivery therefrom beyond the allowance for wastage prescribed in the Table annexed to Section XVIII. of this Act, the Owner or Consignee, or other Party who may have lodged the Goods in the Warehouse, shall, unless the deficiency be accounted for to the satisfaction of the Collector of Customs, forfeit to Government a sum equal to ten times the Duty chargeable on the quantity of Goods deficient; and if Goods be found to exceed the registered quantity, such excess unless similarly accounted for, shall be charged with ten times the ordinary Duty thereon; and when any penalty shall be incurred under this Section, the Goods shall not be removed until the same is paid.

If Goods be found deficient beyond the wastage allowance at time of delivery from Warehouse—

Owner to forfeit ten times the Duty on the deficiency.

If found excessive ten times the Duty to be paid on the excess—

And Goods to be detained till paid.

XXIII. And it is hereby enacted, that the Collector of Customs shall have authority at any time to issue his Warrant or written Order, and to cause any Goods or Packages lodged in a Public or Private Warehouse to be opened and weighed, or otherwise examined as he may direct. And after Goods shall have been so opened or examined, he shall cause the same to be sealed or marked in such manner as to him may seem fit, and when Goods shall have been so sealed or marked (after examination) they shall not be again opened without permission from the Board, or other Controlling Authority of Customs, except when the Proprietor or Consignee shall apply to have them opened, and in every such case, the Packages shall be again sealed or marked as before.

Collector of Customs may issue Warrant for breaking Packages to search and examine Goods.

When re-packed to be sealed—

And seal not to be broken without sanction of Board, except under application from Proprietor—

Then to be re-sealed.

XXIV. And it is hereby enacted, that when Goods shall be received into Warehouse, or shall be removed therefrom, the Packages shall be stamped with a conspicuous seal or stamp containing the words—

Goods to be stamped on reception into or delivery from Warehouse.

Warehoused and Duty Bonded.

or

Delivered for Exportation.

or

Removed for Importation.

accordingly as the Goods may be received or removed for one or other purpose; and any person who shall remove or efface a stamp or seal affixed by an Officer of Customs, or who shall change the outer cover of any package so marked, or change the contents thereof while Goods are in Warehouse, without giving notice and obtaining permission of the Collector of Customs, shall for every such offence forfeit the sum of Five Hundred Rupees upon conviction before a Magistrate or Justice of Peace of the place. Provided however, that the Owners and Consignees of Goods shall be at liberty to take out samples of their Goods of such limited quantity as shall be deemed by the Collector of Customs, reasonable and proper.

The stamp not to be removed or effaced without sanction of Collector—

Under Penalty of Five Hundred Rupees on conviction before a Magistrate.

But Owners may be allowed by the Collector to take samples.

XXV. And it is hereby enacted, that no Goods shall be removed from any Warehouse except under application to the Collector of Customs for the Goods to be passed for Export or for Importation, in like manner as for other Goods passed through the Custom House, or for removal to another Warehouse, as prescribed in Section XXVIII. of this Act.

Goods not to be removed from Warehouse without being passed through the Custom House.

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If a Package be broken Duty to be levied on all the Goods contained therein.

XXVI. And it is hereby enacted, that if any Owner or Consignee of Goods, shall in any way break a Package for removal of any part of the Goods, the entire Duty shall be levied for all the Goods contained therein.

Applications to remove Goods to be made in Form D.

XXVII. And it is hereby enacted, that applications to remove Goods from Warehouse shall be made in the Form marked D, hereunto annexed, and twenty-four hours' notice shall ordinarily be given to the Collector of Customs or Warehouse-keeper of the intention to remove Goods.

And twenty-four hours' Notice to be given of removal.

Goods may be removed from one Warehouse to another—application being made in Form E.

XXVIII. And it is hereby enacted, that Owners or Consignees of Goods Warehoused and Bonded for Duty under this Act, may remove the same from one Public or Licensed Warehouse to any other, and when they shall desire so to remove Goods, they shall make application in the Form marked E, hereunto annexed, furnishing the information specified, and filling up the columns left blank in the said Form, with all the particulars therein contained.

No Duty to be levied on Goods destroyed by fire or other accident; and if damaged, Duty to be levied on the damaged value.

XXIX. And it is hereby enacted, that if Goods Warehoused and Bonded for Duty shall be destroyed by fire or other accident, no Duty shall be chargeable thereon, provided that if they be destroyed in a Private Warehouse, notice thereof be given to the Collector of Customs or Warehouse-keeper, within forty-eight hours of the discovery of the accident. And if Goods when lodged in Warehouse shall receive damage, they shall be assessed for Duty according to their actual value and Bond for the same executed for the unexpired term of Warehousing.

Penalties under this Act to be adjudged by the Collector of Customs.

XXX. And it is hereby enacted, that whenever any person shall be charged with having committed any act or neglect for which he is liable to penalty under this Act, the Collector of Customs at the Port, shall be competent to investigate the case, and to adjudge the penalty or to dismiss the complaint, as to him may seem fit. Provided, however, that if the Collector shall adjudge any penalty to be incurred, such judgment shall not be conclusive until the case shall have been reported to the Board or other superior authority of Customs, and the award shall have been confirmed by that Authority; and it is further enacted, that the Board or other Controlling Authority of Customs shall have the power of mitigating any penalty that may be incurred on account of Warehoused Goods to the extent of reducing the same to a levy of double Duty.

Subject to confirmation by the Board or other superior authority of Customs.

A

FORM OF APPLICATION FOR THE RECEPTION OF GOODS IMPORTED BY SEA IN WAREHOUSES.

To the Collector of Sea Customs at Calcutta.

SIR,

Please to order the reception into the Government (or Private Warehouse of Mr. A. B. situate at \_\_\_\_\_, and Licensed by No. \_\_\_\_\_, dated \_\_\_\_\_), of the undermentioned Goods, being of the growth or manufacture of (place to be stated), and arrived from (Port or Place to be mentioned) on the (British or other) Ship \_\_\_\_\_, whereof \_\_\_\_\_ is Commander, the Duty upon which Goods has been adjusted in the manner hereafter specified.

Marks and Number of Packages.	Description of Packages and Goods.	Contents of Goods.	Rate of value of the Goods.	Amount value of the Goods as ascertained and entered on the landing of the same.	Rate of Duty both of Customs and Town Duty.	Date and No. of Importation.	Specification of the particulars of Bonds if the Duty upon the Goods has been Bonded.
Total,.....							

(Date)

(Signed) By the Owner, Agent, or Consignee of Goods.

B

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B

FORM OF BOND FOR IMPORT DUTY.

Know all Men by these Presents, that we now of Calcutta, at Fort William,  
in the Province of Bengal, in the East Indies, and of the same  
place, are jointly and severally held, and firmly bound unto the East India Company in  
the sum of Rs. to be paid to the said East India Company, or their certain  
Attorney, Agent, Successors or Assigns, for which payment well and truly to be made,  
we jointly and severally bind ourselves and each of us, and our respective Heirs, Exe-  
cutors, Administrators and Representatives, by these presents; sealed with our respec-  
tive Seals, dated the day of in the year of Christ and the  
Said for themselves, and each of them and their respective Heirs and Repre-  
sentatives, covenant and agree, that in case of dispute touching the matter of this Obliga-  
tion, or the Condition thereof, the same may be heard and determined in the Supreme  
Court of Judicature at

Whereas the above bounden hath (or have) applied to the Collector of Sea  
Customs of the said East India Company at for, and have obtained permission  
to, lodge in a certain Public (or Licensed) Godown, for a period of fifteen months, sub-  
ject to the Rules or Regulations of Government, the following Goods, that is to say,  
(here a large blank should be left for describing the Goods) being of the growth or ma-  
nufacture of and imported by Sea, from on board the  
ship and entered in the Custom House Books, as No. of the Register  
of Goods imported by Sea.

Now the Condition of this Obligation is such, that if the above bounden (the  
Principal) his or their Heirs, Executors, Administrators, Representatives, or  
Assigns, shall, in all things, well and truly observe and keep all and singular the Rules  
prescribed in Act No. XXV of 1836, to be observed and kept by the Owners, Importers or  
Consignees of Goods bonded and warehoused, and by the persons obtaining permission  
to bond and warehouse Goods under the provisions thereof. And if the said (the  
Principal) his (or their if more than one) Heirs, Executors, Administra-  
tors, Representatives, or Assigns, do and shall well and truly pay, or cause to be paid to  
the Collector of Customs for the time being, for the Port of all such Dues, whether of  
Customs or of Lawful Charges as shall be due, or demandable upon the said Goods, or  
on account of Penalties incurred in respect to them at or before the expiration of fifteen  
months from the date of these presents, or before, or at the expiration of such further  
time, as the Board of Customs shall allow in that behalf, together with interest thereon at  
the rate of per Cent. per Annum from the date of demand thereof being made by  
the said Collector of Customs in writing. And further, if the said Goods after being so  
warehoused, or any part thereof, shall not within the term so fixed, or to be enlarged, be  
removed from the said Public (or Licensed) Godowns, or in case the said Goods or any  
part thereof shall be removed from the said Public (or Licensed) Warehouse at any time  
within the said term either for Importation or for Exportation by Sea, then, and in such  
case, if the full amount of all such Duties, Charges and Penalties as may be payable or  
demandable as aforesaid, shall have been first paid and satisfied on the whole quantity of  
the said Goods;—then this Obligation to be void and of no effect; otherwise, and on  
breach or failure in the performance of the said several Conditions, or any of them, the  
same to be in full force and virtue. Sealed and delivered, &c.

C

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C

FORM OF APPLICATION TO OBTAIN LICENSE FOR PRIVATE WAREHOUSES.

*To the Collector of Customs at Calcutta.*

SIR,

Please to submit to the Board of Customs (or other Controlling Authority of Customs) my request to be furnished with a License under Act No. XXV. of 1836 for a Warehouse situate at \_\_\_\_\_ and about the distance of \_\_\_\_\_ yards from the Custom House, the dimensions and other particulars of the Godown are stated below, and the same is intended for the reception of all Goods as a general Store House, (or as the case may be) the period of License not to exceed (mention the time for which period).

*Particulars of Godown.*

Length, Feet, Inches, }  
 Breadth, ditto ditto, } Dry, airy, well flued, and puckah built, can contain with  
 Height, ditto ditto, ... } perfect safety and convenience about \_\_\_\_\_ tons of Goods.

The same being my own property (or the property of \_\_\_\_\_ from whom I have engaged the same on a lease of \_\_\_\_\_).

(Signed) \_\_\_\_\_ (By the Applicant.)

D

FORM OF APPLICATION FOR REMOVAL OF GOODS FROM WAREHOUSES.

*To the Collector of Government Customs.*

SIR,

Please to order to be passed from the (Government or Private) Warehouse of Messrs. A. and Co., situate at \_\_\_\_\_ (and Licensed under Act No. XXV. of 1836 by No. \_\_\_\_\_ dated \_\_\_\_\_) the undermentioned Goods intended for Exportation by Sea on the British Ship \_\_\_\_\_ Captain \_\_\_\_\_ bound to \_\_\_\_\_ or for internal consumption; or to be consigned to (any Station in the interior as the case may be) the same having been entered in the Books of your Office for the said Warehouse, under No. \_\_\_\_\_ dated by (me or by Messrs. B. and Co., whose certificate of the transfer of the Goods is herewith annexed.)

<p>Marks and Numbers of Cases.                  B. &amp; Co.                  (Name of the Goods.)                  No. 1 to 4.  <input type="checkbox"/> × <input checked="" type="checkbox"/>                  Sealed.                  "Warehoused for Exportation."</p>	<p>Four Cases of (name of Goods) .....                  1 Case, Box, Bale, or Parcel, containing                  (here insert the quantity in each case.)                  1 Ditto. ....                  1 Ditto. ....                  1 Ditto. ....                  Four (Cases, Boxes, Bales, or Parcels)                  containing (total contents to be here stated).</p>
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Custom House value of the above, \_\_\_\_\_ Rupees and please to receive the amount of Duty bonded for the said Goods, by Bond No. \_\_\_\_\_ dated \_\_\_\_\_, allowing Drawback for Exportation on British Bottom (or as the case may be.)  
 (Signed) \_\_\_\_\_ (Either by the Owner, Agent, or Consignee of the Goods.)

E



ACT NO. XXV. OF 1836.

E

FORM OF APPLICATION FOR THE REMOVAL OF GOODS, FROM ONE WAREHOUSE TO ANOTHER, DURING THE PERIOD FOR WHICH THE INDULGENCE OF WAREHOUSING MAY HAVE BEEN OBTAINED.

*To the Collector of Government Customs at Calcutta.*

SIR,

Please to permit the removal of the undermentioned Goods from the (Government or other Licensed) Warehouse, to (the Warehouse into which the removal is intended to be made, must here be distinctly described) for the unexpired period of Warehousing due on the Goods, the same having been originally entered by virtue of Act No. XXV. of 1836 in the Books of the Warehouse Department, under No. , dated , for fifteen months (or such other period as may have been allowed, to be here stated) under all the Obligations and Conditions, at present, attached to the Goods.

Marks and Numbers of Packages.	Description of Packages and of Goods.	Contents of Packages.	Rate of value of Goods.	Amount of value of Goods as entered in CustomHouse Books.	Rate of Duty chargeable or paid upon the Goods.	Name of the Persons by whom Goods first passed into Warehouses.

*Note.*—If the Goods to be removed shall have been sold or transferred by the original Proprietor or Agent, a Certificate of such Sale or Transfer shall accompany the Application.

(Signed) (By the Owner, Agent, or Consignee of the Goods.)